

V8

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

\*\*\*

M.A.488/99 in  
OA.No.806/99 &  
OA.No.806/99.

Dt. of Decision : 02-07-99.

H.Hanumantha Rao

.. Applicant.

Vs

1. The General Manager,  
South Eastern Railway,  
Garden Reach, Calcutta.
2. The Divl.Rly. Manager, (Personnel),  
Dondaparthy, Waltair Division,  
Visakhapatnam-20.

.. Respondents.

Counsel for the applicant : Mr.Bhaskar Poluri

Counsel for the respondents : Mr.C.V.Malla Reddy, SC for Rlys.

CORAM:-

THE HON'BLE SHRI P.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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..2/-

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ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J))

Heard Mr.Srinivas for Mr.Bhaskar Polbri, learned counsel for the applicant and Mr.Venugopal for Mr.C.V.Malla Reddy, learned counsel for the respondents.

2. This MA is filed to condone the delay of 9 years 7 months 29 days ~~max~~ in filing this OA.

3. The applicant has filed this OA to consider the stagnation increment sanctioned to him for fixation of pay at the time of promotion as Deputy Chief Controller and Chief Controller Gr-II.

4. The reason given for condoning the delay in the affidavit is that due to ill health related to old age ~~he~~ could not travel to Hyderabad to file the OA. The above explanation is absolutely unacceptable. Hence, the MA is dismissed.

5. As the MA is dismissed the OA stands rejected.

No costs.

B.S.JAI PARAMESHWAR  
(B.S.JAI PARAMESHWAR)  
MEMBER (JUDL.)

2.7.99

R. RANGARAJAN  
(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 2nd July, 1999.  
(Dictated in the Open Court)

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Jharkh  
SPC

1st AND 2nd COURT.

COPY TO:-

1. HDHNO

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

28/7

2. HHRP M(A)

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH, HYDERABAD:

3. HBSDP M(J)

4. D.R. (A)

5. SPARE

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD  
MEMBER ( ADMIN )

THE HON'BLE MR. R. RANGARAJAN :  
MEMBER ( ADMIN )

THE HON'BLE MR. O.S. JAI PARAMESHWAR:  
MEMBER ( JUDL )

ORDER: Date. 2/7/99

ORDER / JUDGMENT

MA./RA./CP. NO 288/99

IN  
DA. NO. 806/99 & OA 806/PP

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED.

OA. CLOSED

DISPOSED OF WITH DIRECTIONS

MA & OA

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / OA  
REJECTED

NO ORDER AS TO COSTS.

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